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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 135/7/NCLT/AHM/2017

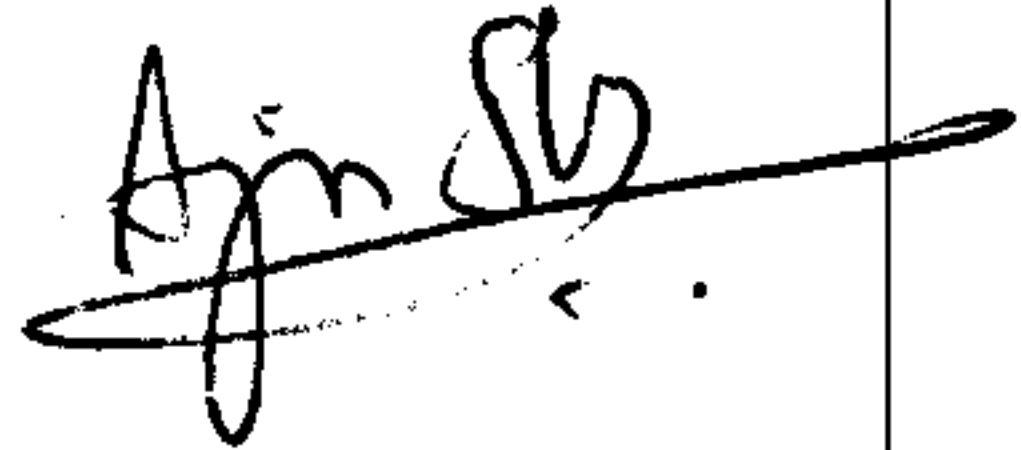

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: Bank of Baroda.  
V/s.  
Vimal Oil & Foods Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

S.NO. NAME (CAPITAL LETTERS)      DESIGNATION      REPRESENTATION      SIGNATURE

1. A. R. Sheth	Adv. & Solicitor	Corporate Debtor	
2. Animesh Bisht	Adv.	Financial Creditor	
3. Sahil Shah	Adv.		
4. Abhishek Mukherjee	Adv.		


**ORDER**

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Abhishek Mukherjee present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Respondent filed copies of balance sheet of Corporate debtor for FY 2014-15, 2015-16, 2016-2017.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**